

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) 3,37,298 and 3,59,742 companies (including PSUs) have filed their Balance Sheets with the Registrar of Companies(ROCs) for 2007-08 and 2008-09 respectively. However, there are about 1.92 lakh dormant companies which have not filed their Balance Sheet for last 3 consecutive years or more. The Ministry has initiated a massive programme to identify and weed out such dormant companies.

(c) Section 234 of Companies Act, 1956 empowers ROCs to examine any document which is available in the Registry.

(d) For mis-statement in documents filed with ROCs, punishment with imprisonment and fine may be imposed by the Court for violation of Section 628 of Companies Act, 1956.

Responsibilities of SFIO

2029. SHRI A. ELAVARASAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government would look into the possibility of engaging the corporate fraud probing body to deal with the menace of non-performing assets;

(b) whether the Ministry would also examine the Supreme Court's suggestion of roping Serious Fraud Investigation Office (SFIO) for recovering bad loans from companies;

(c) if so, the details thereof;

(d) whether SFIO is ready to act as an investigation body at par with CBI and the Enforcement Directorate; and

(e) if so, the details thereof and Government's decision in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (e) No such proposal has been received in the Ministry of Corporate Affairs.

Complaints against projects of NER

2030. SHRI PRAKASH JAVADEKAR: Will the Minister of DEVELOPMENT OF NORTH-EASTERN REGION be pleased to state:

(a) whether it is a fact that the projects in North-Eastern Region always get more complaints and reports of corruption and experience cost and time overruns;